

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3496
ANSWERED ON:16.08.2010
POWER PLANT IN SEZ
Shantha J.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is difference of opinion between Department of Commerce and Department of Revenue on the question of setting up Power Plant in Special Economic Zone (SEZ);
- (b) if so, the details thereof;
- (c) the details of probable revenue loss by means of waivers of taxes and duties to the Government if a Captive Power Plant is set up in SEZ both in the processing or in the non-processing area; and
- (d) the steps being proposed to be taken to recover the revenue loss?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): The guidelines dated 27th February, 2009 on power generation, transmission and distribution in SEZs have been issued in consultation with concerned Ministries/Departments of Govt. of India including Department of Revenue. The fiscal benefits admissible to captive power plants set up in the SEZ are the same as those applicable to other SEZ developers/units in SEZs.